श्री मल्लिकार्जुन खरगे : वे आपका दुरुपयोग कर रहे हैं। ...(व्यवधान)...

MR. CHAIRMAN: You have made your point. Please ... (Interruptions)...

श्री मिल्लकार्जुन खरगे: यह अच्छा नहीं है। ...(व्यवधान)... यह अच्छा नहीं है। ...(व्यवधान)... वे जो बोल रहे हैं, वह सच बोल रहे हैं और उसमें कुछ गलत नहीं है। ...(व्यवधान)...

OBSERVATION BY THE CHAIR

MR. CHAIRMAN: Hon. Members, take your seat. ... (Interruptions)... He has raised an issue. Allow me to speak. ... (Interruptions)... What is this? ... (Interruptions)... Take your seat. Hon. Members, the Leader of the Opposition, ... (Interruptions)... Allow He has raised the point related to me. The Leader of the the Chair to speak. Opposition has, in a sense, indicated to the Chair that I have transgressed the rules by objecting to the Member. I am, therefore, obliged to respond to it. ...(Interruptions)... Take your seat. Hon. Leader of the Opposition says that I can intervene when there is transgression of rules, but if a Member is speaking within the rules, I should not intervene. I agree with that. But here, the Member was not transgressing the rules. He was trampling the Constitution of India. I say it, for this reason. ...(Interruptions)... An organisation, I have said, is fully entitled. ...(Interruptions)... RSS is an organisation which is a global think tank of the highest order. ... (Interruptions)... I will not permit hon. Member to single out an organisation which is doing national service. I will not countenance it. ... (Interruptions)... No, hon. Members. ... (Interruptions)... This is violation of the Constitution. We have to believe in the Constitution. Every organisation has a right to it. Under our Fundamental Rights, under Part III of the Constitution, organisations have rights. ... (Interruptions)... No. Nothing will go on record. ... (Interruptions)... I declare here that the hon. Member raised the issue which is not only against the rules, but which is also against the Constitution of India. Hon. Member may confine to the rules. ... (Interruptions)... Please. This will not happen. ... (Interruptions)... Nothing will go on record. You may make it a political issue. Nothing is going on record. ... (Interruptions)... Hon. Members, I object. It is expunged. Under Part III of the Constitution, this organisation, RSS, has all the rights to contribute for national growth, for national development. ... (Interruptions)... Nothing is going on record. ... (Interruptions)...

(At this stage, some hon. Members left the Chamber.)

Hon. Members, I had the occasion from this Chair ... (Interruptions)... Either take your seat or take recourse. Hon. Members, I hereby rule that RSS is an organisation that has full constitutional rights to participate in the development journey of this nation. This organisation bears unimpeachable credentials, comprises of people who are deeply committed to serving the nation selflessly. To take exception that a member of this organisation cannot participate in the development journey of the nation is not only unconstitutional but also beyond the rules. Our rules prescribe a methodology. I, therefore, do not allow the hon. Member to raise this issue. The hon. Member has chosen not to ask further supplementary.

SHRIMATI PRIYANKA CHATURVEDI: Sir,...(Interruptions)...

MR. CHAIRMAN: Hon. Member, take your seat. I don't want to name you. Take your seat. I have said this and this is not for the first time. I am only reiterating this. The nation needs to get benefit...(Interruptions)... Would you take your seat? Or should I name you? ...(Interruptions)... Shrimati Priyanka Chaturvedi. Members, 1.4 billion people have to make contribution for the growth of this nation. Every organisation associated with the development of the nation should come forward. It is soothing to note, it is wholesome to note that the RSS as an organisation has been contributing for national welfare and our culture. Everyone should, as a matter of fact, take pride in any organisation which is acting in this manner. Now, Question No.93. But before that, let me tell you, hon. Members, if we take exception like this, it is indicative of undemocratic situations. It is antithetical to the Preamble of our Constitution. We are doing great disservice to the nation and the Constitution by taking such divisive stance. I find that people are increasingly engaging in divisive activities. This is a pernicious design, a sinister mechanism to run down the growth of the country. I have reflected on several occasions that attempts are being made within the country and outside to taint, tarnish and demean our institutions, constitutional institutions. It needs to be deprecated by all of us. If we fail to do it, our silence on this occasion will resonate in our ears in years to come. After thoughtfully taking into consideration constitutional essence, constitutional spirit and rules of the House, I rule that any such observation is not only offensive to the Constitution but offensive to the growth trajectory of the nation. Any organisation, including the RSS, is duly entitled to contribute to the journey of this nation.

Now, Question No.93. Shri Samik Bhattacharya.